

Misc. CrI (Bail) CASE NO. 246 OF 202109-08-2021

The bail petition No.808/2021 dated 04-08-2021 has been filed u/s 439 CrPC for granting bail to accused Sri Prabin Nath @ Pradip in connection with Tezpur PS Case No.1124/2021 corresponding to GR Case No.1846/2021 U/s 324/307 IPC.

Heard both sides on the instant petition. Also perused the instant bail petition. Learned advocate of the accused has submitted that the accused is an innocent person and he has not committed any offence which is alleged against him in the FIR.

The case diary as called for is received on today. Also perused the case diary.

In the ejahar dated 03-06-2021 the complainant has stated that on 02-06-2021 at about 9-30 p.m. the accused Prabin Nath @ Pradip assaulted his wife Smt. Anju Devi with sharp weapon with an intent to kill her in the premises of the landlord Sri Tankeswar Sarmah. Subsequently, Tezpur PS Case No.1124/2021 had been registered u/s 324/307 IPC and police started investigation in the case.

Perused the case diary. The case diary reveals that investigating officer has completed the investigation of the case and he has submitted charge-sheet against the accused Sri Prabin Nath @ Pradip u/s 324/307 IPC.

As the investigation of the case is completed and further the charge-sheet has been submitted against the accused Sri Prabin Nath @ Pradip, I find that further

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custodial detention of the accused Sri Prabin Nath @ Pradip is not required. Accordingly, the bail petition No.808/2021 is hereby allowed.

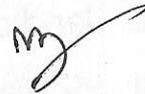
Accused Sri Prabin Nath @ Pradip is allowed to go on bail of Rs.20,000/- (Rupees Twenty Thousand) only with one surety of like amount to the satisfaction of learned Eleka Magistrate on the conditions that :- (i) he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the court or the investigating officer and (ii) he shall not hamper the investigation or temper with the evidence of the case.

Return the case dairy.

Misc. CrI (Bail) case is disposed of accordingly.

Inform all concern.

Send the copy of order to the concerned court.



Asstt. Sessions Judge
Sonitpur : Tezpur